

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

**MISC. APPLICATION NO. 142 OF 2024**

**IN**

**ORIGINAL APPLICATION NO. 458 OF 2022**

**IN THE MATTER OF**

SHESHAN TYAGI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT

WITH

**MISC. APPLICATION NO. 143 OF 2024**

**IN**

**ORIGINAL APPLICATION NO. 460 OF 2022**

GAURAV SONI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT

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Respondent No.-5

Through



Gigi C. George Advocate

Standing Counsel (UOI)

Ch. No. 457, Lawyers Block,

DHC, New Delhi

[Gigicgeorge.adv42@yahoo.in](mailto:Gigicgeorge.adv42@yahoo.in)

M-9810625315

Date : 22.04.2025  
Place : New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

MISC. APPLICATION NO. 142 OF 2024

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STATE OF UTTAR PRADESH

...RESPONDENT

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5  
UP STATE GROUND WATER AUTHORITY.

I, Srishti Jaiswal, aged about 33 Years, D/o Shri Mukun Jaiswal working as  
Nodal Officer, District Ground Water Management Council, Ghaziabad, having



*[Handwritten signature]*

office at Vikas Bhawan, Room no. 329, Second Floor, A-A, Rajnagar, Ghaziabad - 201002 officer do hereby solemnly state and affirm as under: -

1. That I am competent to swear the present reply by way of affidavit on behalf of U.P. State Ground Water Authority and I am aware of the facts and circumstances of the case based on record.
2. That, I have perused the contents of the above captioned O.A. and I am duly authorized to depose by way of the present affidavit.
3. That the captioned matter is pending before the Hon'ble Tribunal and was last listed on 07.03.2025. That as per the said order answering respondent impleaded as Respondent no. 5 and directed to submit reply.

The relevant portion of the order has been reproduced herein for ready reference:

*"3. In the course of hearing, the applicant has joined through mobile phone call and admitted that the chimney has been installed and the height of chimney has also been raised and his grievance qua the same is thereby appropriately remediated. However, the applicant has raised the grievances that the Project Proponent is extracting groundwater and has also not provided any STP and is discharging the domestic sewage in the storm water drain.*

4. This Tribunal has taken suo moto cognizance on the basis of the letter petition sent by the applicant. In view of the averments made in the application as well as in the course of the hearing, we consider it necessary to have the response of the (1) State of Uttar Pradesh through Secretary, Environment; (2) District Magistrate, Ghaziabad; (3) Uttar Pradesh Pollution Control Board; (4) Commissioner, Municipal Corporation, Ghaziabad; (5) U.P. State Ground Water Authority and (6) Project Proponent-M/s. M R Proview Realtech Pvt Ltd.-Developer of



*[Handwritten signature]*

*Officer's City 2, Raj Nagar Extension, Ghaziabad who are impleaded as respondents no. 1 to 6.*

*5. The Registry is directed to prepare and attach memo of parties to the application. 6. Mr. Bhanwar Pal Singh Jadon, Advocate has appeared and accepted notice on behalf of respondents no. 1 and 3. 7. The Registry is directed to issue notices to respondents no. 2, 4, 5 and 6 requiring them to file their reply/response at least one week before the next date of hearing fixed."*

4. That it is most respectfully submitted that in order to protect, manage and control the ground water resources in the state, Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 has been implemented since 02 October 2019. Copy of Uttar Pradesh Ground Water (Management and Regulations) Act, 2019 is annexed herewith as **Annexure-1**

5. That in exercise of the powers enumerated in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, Uttar Pradesh Ground water Management and Regulatory Authority has been established by Minor Irrigation and Ground Water section - 1 vide its Notification no. 1320/62-1-2019-10 GW-2014 dated 13.11.2019. Copy of the Notification dated 13.11.2019 is annexed herewith as **Annexure-2**.

6. That in exercise of the power construed in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, the District Ground Water Management Council for each District of the state under the chairmanship of the District Magistrate in accordance with the provisions is constituted by the Namami Gange and Rural water Supply Section-3 vide its Notification No. 58/76-3-2020/10 GW/2014 Dated 21.01.2020. Copy of the notification dated 21.01.2020 is annexed herewith as **Annexure-3**



*[Handwritten signature]*

7. That for the effective and transparent implementation of works like registration, issuance/renewal of no objection certificate etc. for agricultural and domestic consumers, commercial industrial, infrastructural and collective ground water users as enumerated in the Uttar Pradesh Ground Water (Management and Regulation) Act 2019 the web portal has been developed (**upgwdonline.in**) and the District-wise nodal officers have been nominated at the district level in all the 75 districts of Uttar Pradesh for the operation of the website.

8. That in compliance of the order 07.03.2025, a notice dated 01.04.2025 has been issued to Respondent no. 6 i.e. M/s M.R. Proview Realtech Pvt. LTD. – Developers of Officer's City -2 Raj Nagar Extension, Ghaziabad for illegal abstraction of Ground water for obtaining NOC/submitting relevant documents in 30 days, to which his no response has been obtained from the project proponent till date.

9. That it is respectfully submitted that the physical inspection was conducted by the answering respondent in the presence of Mr. Suryakant Sharma (Manager) of project proponent to verify the grievances related to project proponent (Respondent No. 6). Copy of the site inspection report along with photographs is annexed herewith as **Annexure 4**.

10. That from site verification, it shows that the project proponent has developed a high-rise society of 858 apartments and 31 individual double storied houses, wherein only 58 apartments are unoccupied as informed by the representative of Project proponent i.e. Mr. Suryakant Sharma.

11. That it is respectfully submitted that there are total number of 03 borewells were found at the site with the following status;

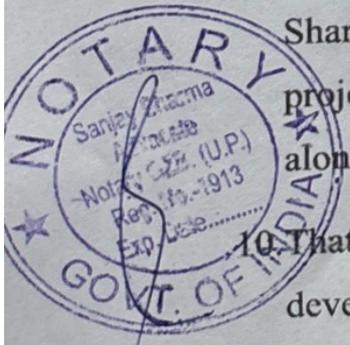
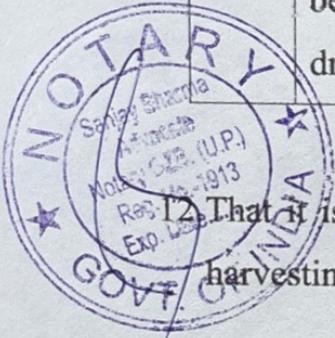


Table 1 Total borewell found installed at PP site

S.no.	Particular	Remarks/ status
1	Borewell 1	Installed near garbage collection area and no flowmeter installed. Diameter of housing pipe is 06 inches.
2	Borewell 2	Installed in kids play park and no flowmeter installed. Diameter of housing pipe is 04 inches.
3	Borewell 3	Installed next to park area, Non-functional/abandoned fully covered within concrete chamber and informed that it is being sealed for security reasons.
4	New borewell being drilled	Another borewell was being drilled next to the non-functional/abandoned borewell 3, the same is suspended by the nodal officer at the time of inspection.



12. That it is further submitted that total number of 05 roof top rain water harvesting structures were present on site in following manner;

Table 2 Rainwater harvesting structure and location

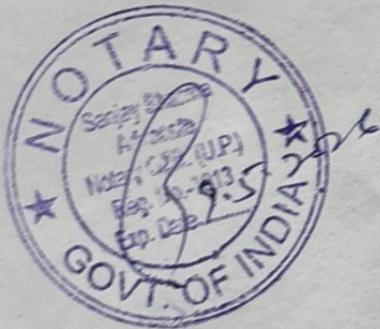
S.no.	Particular	Location
1	RWH 1	At the Entry Gate
2	RWH 2	Near Borewell 1
3	RWH 3	Near Kids' Park
4	RWH 4	Near individual Plot
5	RWH 5	At the Exit Gate

It is most respectfully submitted that inspecting officer directed Project Proponent that all the rain water harvesting structures to be cleaned pre and post monsoon season to ensure proper recharge of rainwater.

13. That it is further submitted that the Ministry of Housing and urban Affairs suggests 135 liters per capita per day (LPCD) as the benchmark for urban water supply, including housing societies for an average of 5 people in an apartment. Based on the above information it can be ascertained and project proponent is believed to be abstracting ground water approximately 582 kl/day illegally.

14. That the Project Proponent was directed to produce the valid NOC if any issued by the CGWA or by the U.P. Ground Water Department.

15. That the answering respondent will file additional/further reply as and when directed by this hon'ble Tribunal.



*[Signature]*

DEPONENT  
नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद

### Verification

I, Srishti Jaiswal do hereby verify \_\_\_ at \_\_\_ the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

*[Signature]*

DEPONENT  
नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद

ATTESTED  
No. 01 Date 22.4.25 Certified that  
Shri. Srishti Jaiswal  
Identified by Shri. Sanjay Sharma (Advocate)  
Notary Ghaziabad (U.P.)  
Govt. of India  
*[Signature]*  
22.4.25

क्रम-संख्या-186 (क)



रजिस्ट्रेशन नम्बर-एस0एस0पी0/एल-

डब्लू/एन0पी0/91/2014-16

लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट  
भाग-4, खण्ड (ख)  
(परिनियत आदेश)

लखनऊ, बुधवार, 11 सितम्बर, 2019  
भाद्रपद 20, 1941 शक सम्वत्

उत्तर प्रदेश शासन  
लघु सिंचाई एवं भूगर्भ जल अनुभाग-1  
संख्या 1036/62-1-2019-10जी0डब्ल्यू-2014  
लखनऊ, 11 सितम्बर, 2019

अधिसूचना

प0आ0-261

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 1 की उपधारा (3) के अधीन शक्तियों का प्रयोग करके राज्यपाल 2 अक्टूबर, 2019 को ऐसा दिनांक नियत करते हैं, जिस दिनांक को उक्त अधिनियम प्रवृत्त होगा।

आज्ञा से,  
अनीता सिंह,  
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1036/LXII-1-2019-10GW/2014, dated Lucknow September 11, 2019.

No. 1036/LXII-1-2019-10GW/2014  
Dated Lucknow, September 11, 2019

IN exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) the Governor is pleased to appoint 2<sup>nd</sup> October, 2019 as the date on which said Act shall come into force.

By order,  
ANITA SINGH,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 270 राजपत्र-2019-(771)-599 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।  
पी०एस०यू०पी०-ए०पी०-2 सा0 लघु सिंचाई एवं भू-गर्भ जल-2019-(772)-1000 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।

क्रम-संख्या-216(क)



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०

डब्लू०/एन०पी०-११/२०१४-१६

लाइसेन्स टू पोस्ट एंट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट

भाग-४, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, १३ नवम्बर, २०१९

कार्तिक २२, १९४१ शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग-१

संख्या १३२०/६२-१-२०१९-१० जीडब्लू-२०१४

लखनऊ, १३ नवम्बर, २०१९

अधिसूचना

प०आ०-३४४

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, २०१९ (उत्तर प्रदेश अधिनियम संख्या १३ सन् २०१९) की धारा ७ के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे 'उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण' के रूप में जाना जायेगा।

आज्ञा से,  
अनीता सिंह,  
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1-2019-10gw-2014, dated November 13, 2019:

No. 1320/LXII-1-2019-10gw-2014

Dated Lcknow, November 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the Gazette.

By order,  
ANITA SINGH,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० ३७९ राजपत्र-(हिन्दी)-२०१९-(९९८)-५९९ प्रतियां-(क०/टी०/ऑफसेट)।  
पी०एस०यू०पी०-ए०पी० ३ सा० लघु सिंचाई-२०१९-(९९९)-१,००० प्रतियां-(क०/टी०/ऑफसेट)।

क्रम-संख्या—19



रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०-

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट  
भाग-4, खण्ड (ख)  
(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020

माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन

नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3

संख्या 58/76-3-2020/10जीडब्लू/2014

लखनऊ, 21 जनवरी, 2020

अधिसूचना

प०आ०-19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप-धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,  
अनुराग श्रीवास्तव,  
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,  
ANURAG SRIVASTAVA,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी०-575-राजपत्र (हि०)-(1399)-2020-599 प्रतियां--(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी०-4 सा० भूगर्भ जल-(1400)-1000 प्रतियां--(कम्प्यूटर/आफसेट)।

## राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,

(अधिसूचना संख्या 1320/62-1-2019-10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या / यूपीराभूजप्रविप्रा  
लखनऊ: दिनांक : 05 जून, 2020

—: कार्यालय ज्ञाप :—

अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:-

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशासी अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक-एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के क्रम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के अध्याय-2 के अनुसार होगी।

(राजेन्द्र कुमार तिवारी)  
मुख्य सचिव/अध्यक्ष

पत्रांक: 01 /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,

  
(वी०के० उपाध्याय)

निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

पत्रांक: /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता/विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,

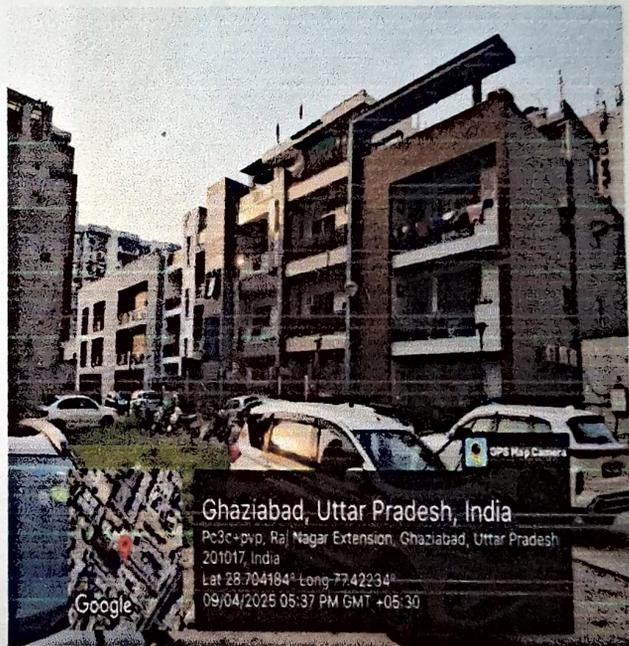
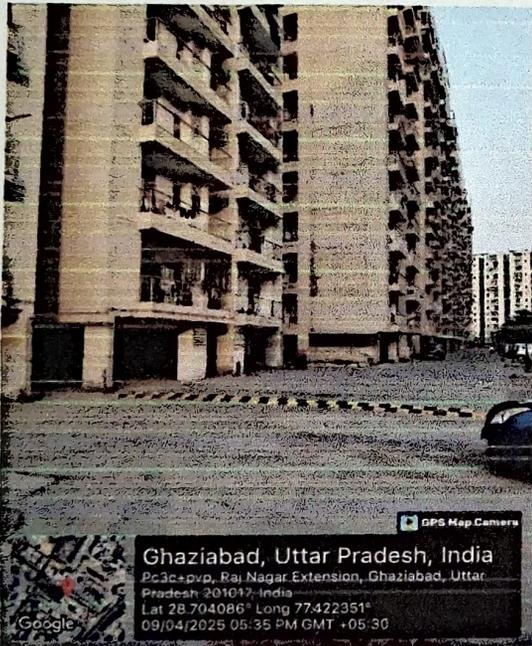
  
(वी०के० उपाध्याय)

निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

**INSPECTION REPORT OF M/s M.R. PROVIEW REALTECH PVT. LTD. –  
DEVELOPERS OF OFFICERS'S CITY-2, RAJ NAGAR EXTENSION, GHAZIABAD  
ON 09.04.2025**

A physical inspection was conducted to verify the grievances related to Respondent 05- U.P. STATE GROUNDWATER AUTHORITY that the Project proponent/Respondent no. 06- M/s M.R. PROVIEW REALTECH PVT. LTD.- DEVELOPERS OF OFFICERS'S CITY-2, RAJ NAGAR EXTENSION, GHAZIABAD by the nominated representative of Respondent 05 i.e. the undersigned Nodal officer, District Groundwater Management Council, Ghaziabad on 09.04.2025 in the presence of Mr. Suryakant Sharma (Manager).

On site verification shows that the above-mentioned project proponent has developed a high-rise society with 858 apartments and 31 individual double storied houses, out of which around 800 apartments and all 31 individual houses were occupied by residents and remaining 58 apartments were unoccupied at the time as informed by Mr. Suryakant Sharma.



A total of 03 borewells were found at the site, the details of which are as flows-

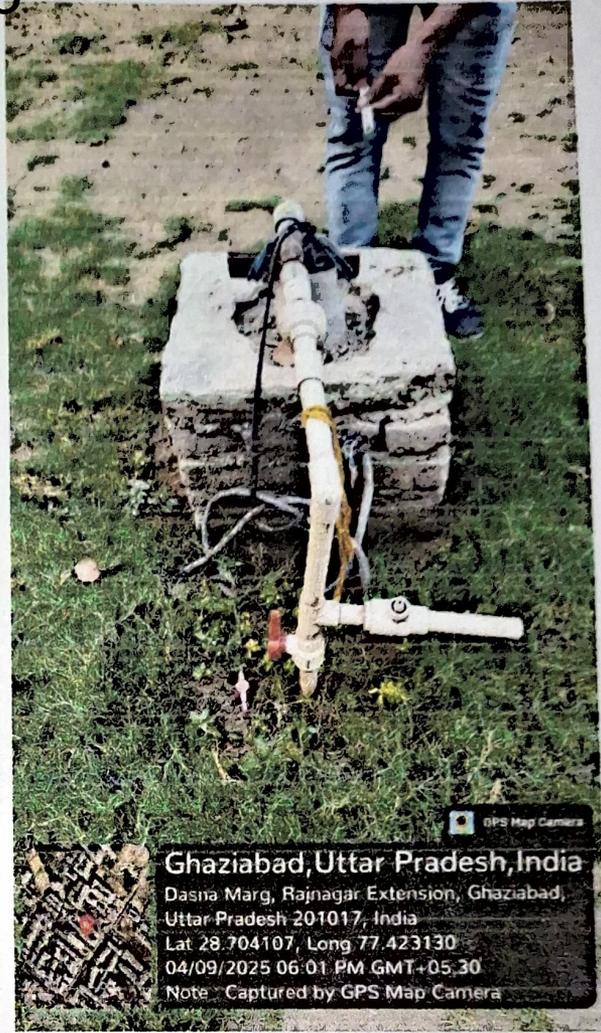
1. Borewell 1- Near garbage collection area. No flowmeter installed. Diameter of housing pipe is 06 inches.
2. Borewell 2- In kids play park. No flowmeter installed. Diameter of housing pipe is 04 inches.
3. Borewell 3- Next to park area. **Non-functional abandoned borewell.** Diameter of housing pipe is 06 inches. It is to be noted that the non-functional abandoned borewell was fully covered within concrete chamber but was still sealed citing security reasons at the time of inspection.
4. **Another borewell was being drilled next to the non functional borewell- 3 onsite at the time of inspection which was suspended by the nodal officer.**

*S*



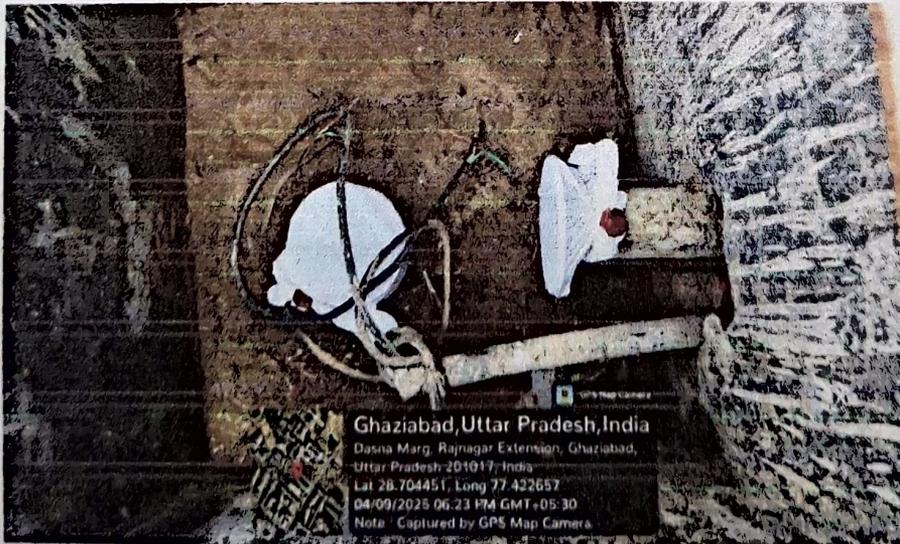
Ghaziabad, Uttar Pradesh, India  
 Dasna Marg, Rajnagar Extension, Ghaziabad,  
 Uttar Pradesh 201017, India  
 Lat 28.703909, Long 77.422311  
 04/09/2025 05:32 PM GMT+05:30  
 Note: Captured by GPS Map Camera

Borewell- 1



Ghaziabad, Uttar Pradesh, India  
 Dasna Marg, Rajnagar Extension, Ghaziabad,  
 Uttar Pradesh 201017, India  
 Lat 28.704107, Long 77.423130  
 04/09/2025 06:01 PM GMT+05:30  
 Note: Captured by GPS Map Camera

Borewell- 2



Ghaziabad, Uttar Pradesh, India  
 Dasna Marg, Rajnagar Extension, Ghaziabad,  
 Uttar Pradesh 201017, India  
 Lat 28.704451, Long 77.422657  
 04/09/2025 06:23 PM GMT+05:30  
 Note: Captured by GPS Map Camera

Abandoned Borewell- 3

A handwritten signature or mark in blue ink, consisting of a stylized 'S' or '8' shape.

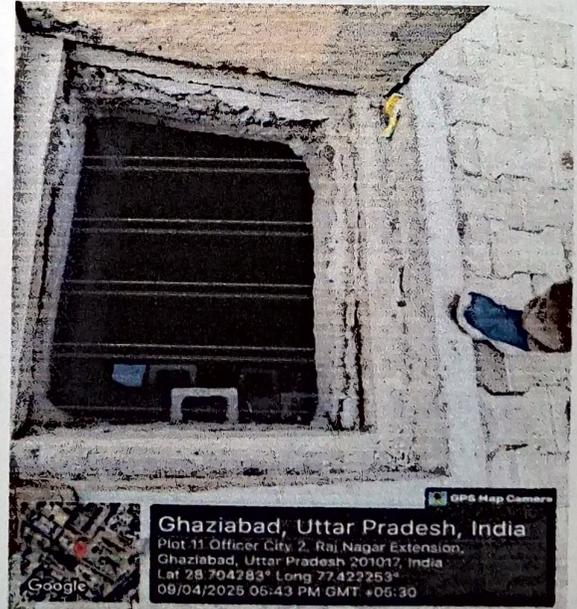
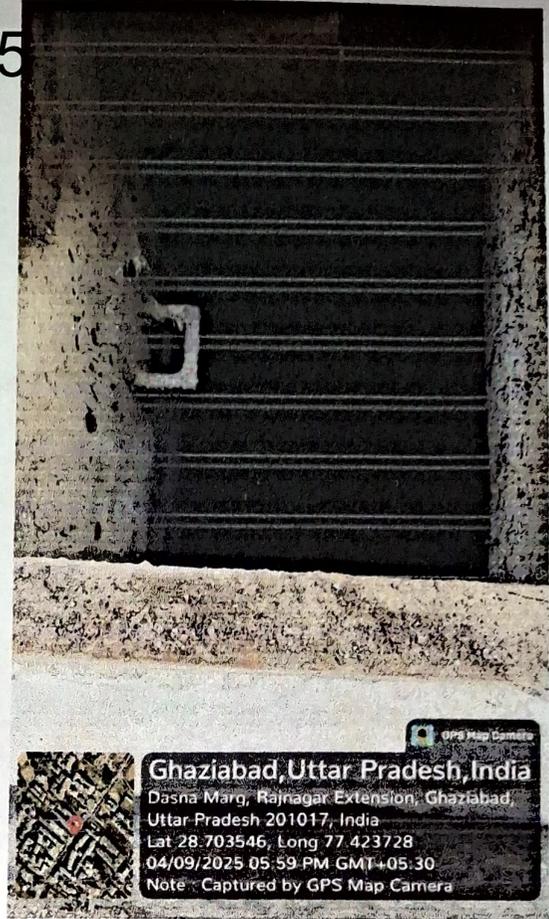
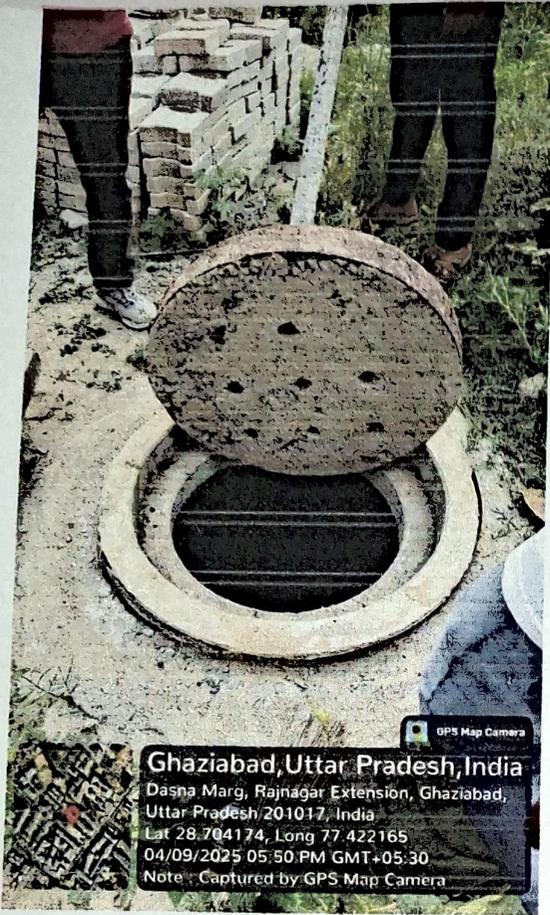


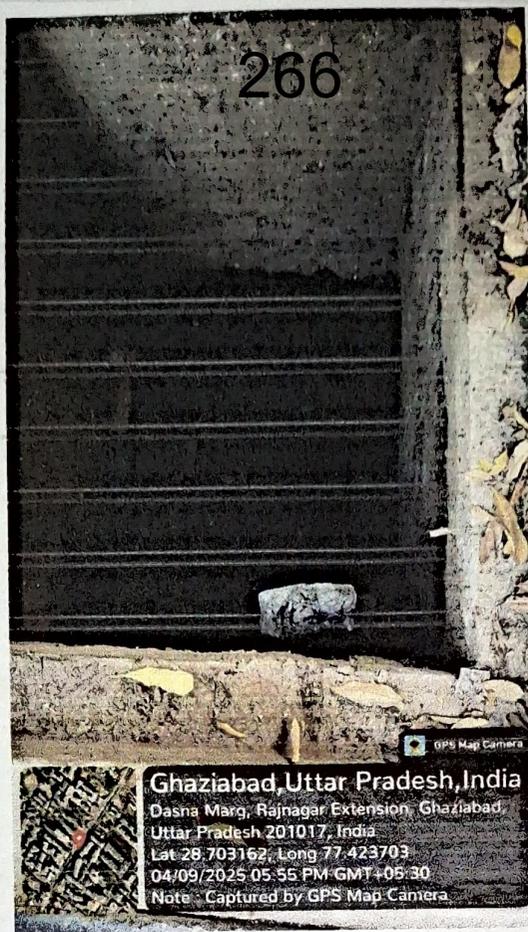
**New Borewell being drilled**

A total of 05 roof top rain water harvesting structures were also present on site.

1. RWH 1- At the entry gate.
2. RWH 2- Near borewell 1.
3. RWH 3- Near kids' park.
4. RWH 4- Near individual plots.
5. RWH 5- At the exit gate.

All the Rain water harvesting structures were directed to be cleaned pre and post monsoon season to ensure proper recharge of rainwater. (photographs attached below)





It is to be brought to notice that the Ministry of Housing and Urban Affairs suggests 135 liters per capita per day (lpcd) as the benchmark for urban water supply, including housing societies for an average of 5 people in an apartment. As per the above calculation, the project proponent is believed to be abstracting approximately 582Kl/day illegally.

NODAL OFFICER,  
DISTRICT GW MANAGEMENT COUNCIL,  
GHAZIABAD.

नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH AT DELHI

OA- 458/2022 IN MA- 142/2024 WITH OA- 460/2022 IN MA- 143/2024

IN THE MATTER OF:

SHESHAN TYAGI

Appellant(s)

VERSUS

STATE OF U.P. &amp; Ors.

Respondent(s)

WITH

GAURAV SONI

Appellant(s)

VERSUS

STATE OF U.P. &amp; Ors.

Respondent(s)

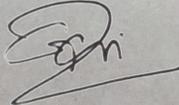
KNOW ALL to whom these present shall come that I the undersigned **Srishti Jaiswal, aged about 33 years D/O Shri Mukun Jaiswal working as Nodal Officer, District Ground Water Management Council, Ghaziabad having Office at Vikas Bhawan, Room no. 329, Second floor, 6-A, Rajnagar, Ghaziabad-201002.** The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him: -

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by State of U.P. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19.th day of April 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.



Gigi. C. George  
Central Government Standing Counsel  
NGT (PB) New Delhi  
Chamber No. 336, Lawyers Block, Saket District Court  
Mobile No. 9810625315  
E-Mail: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)

CLIENT



नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद